GOVERNMENT OF INDIA

MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2744

TO BE ANSWERED ON 04.08.2021

COLLECTION OF E-WASTE

2744. SHRIMATI CHINTA ANURADHA :

Will the Minister of Electronics and Information Technology be pleased to state:-

(a) whether the Government has any plans to create a central system for e-waste collection by setting up a coordination mechanism between manufacturers, suppliers, and municipalities/panchayats;

(b) if so, the details thereof;

(c) whether the Ministry has coordinated with the Ministry of Environment, Forests and Climate Change over compliance of e-waste rules; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION
TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): No, Sir. The present mechanism of e-waste management   is based on E-Waste (Management) Rules, 2016, notified by Ministry of Environment, Forests and Climate Change (MoEF&CC). The Rules envisage, assigning of collection of e-waste to Producers (manufactures) or his associates, including Producer Responsibility Organizations (PROs), Dismantlers, Recyclers and refurbishers. Further, the management of E-Waste is also governed by the Extended Producer Responsibility (EPR).

Also, the E-Waste (Management) Rules, 2016 have assigned the following duties to Urban Local Bodies (Municipal Committee or Council or Corporation):

(i) To ensure that e-waste, if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelized to authorised dismantler or recycler.

(ii) To ensure that e-waste pertaining to orphan products is collected and channelized to authorised dismantler or recycler.

(c) and (d): Ministry of Electronics and Information Technology (MeitY) provides necessary inputs in the compliance of e-waste rules to MoEF&CC.

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